

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 678/TT/2020

Subject	:	Petition for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff for the 2019-24 tariff period for two assets under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)” in the Eastern region.
Date of Hearing	:	2.11.2021
Coram	:	Shri P.K. Pujari, Chairperson Shri Arun Goyal, Member Shri I.S. Jha, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Grid Corporation of Orissa Limited and 5 Others
Parties Present	:	Shri Manish Kumar Choudhary, Advocate, BSPHCL Shri S.S. Raju, PGCIL Shri A.K. Verma, PGCIL Shri V.P. Rastogi, PGCIL Shri D.K. Biswal, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner has made the following submissions:
 - a. The instant petition is filed for truing up of transmission tariff of the 2014-19 period and determination of transmission tariff for the 2019-24 tariff period in respect of the following two assets under “Phase-I- Unified Real Time Dynamic State Measurement (URTDSM)” in the Eastern region:

Asset-I: URTDSM System (Control Center Equipment, PMU’s and associated equipment) integrated and commissioned at ERLDC Kolkata, SLDCs WBSETCL & DVC and

Asset-II: URTDSM System (Control Center Equipment, PMU’s and associated equipment) integrated and commissioned at SLDCs of OPTCL of the Eastern Region.
 - b. The scheduled COD of the assets was 12.4.2016. However, the date of commercial operation (COD) of Asset-I and Asset-II was 12.12.2018 and 1.1.2019 and, therefore, there was time over-run of 31 months and 29 days in case of Asset-I and 32 months and 19 days in case of Asset-II. COD letter, RLDC letter, Network Diagram, CPM/ PERT and copy of DPR have been submitted along with the Petition.



- c. Reasons for time over-run along with supporting documents due to non-availability of labs for testing of PMUs after change in IEEE standards, non-availability of basic infrastructure/ front/ work permissions for connection at various utilities sub-stations and generating stations. The time over-run may be condoned and transmission tariff from COD to 31.3.2019 and 2019-24 period for the above transmission assets may be allowed.
 - d. The estimated completion cost is within the FR apportioned approved cost. PSDF grant letter has been submitted along with the petition wherein 70% of the project cost is funded through grant and has been utilized as loan and remaining 30% is claimed as equity.
 - e. The initial spares claimed are in excess of the norms specified in the 2014 Tariff Regulations and they are essential for security and reliability of the grid. Therefore, higher initial spares claimed may be allowed under Regulation 54 of the 2014 Tariff Regulations (Power to relax).
 - f. The O&M charges have been claimed as per actual O&M expenditure in 2019-20 and as 2% of completion cost for the remaining 2019-24 tariff period.
 - g. The information sought through the technical validation letter was filed vide affidavit dated 8.7.2021 along with the tariff forms, reasons for delay, discharge statement of initial spares, liability flow statement, RCE and Form-5.
3. In response to the Commission's query regarding infusion of equity of 30%, the Petitioner submitted that the idea behind treating grant from PSDF as debt is envisaged from the order dated 6.9.2013 in Petition No. 129/MP/2012 wherein BRPL and BSES had suggested that 70% of the funding for the scheme should be met through PSDF. The projects are funded through debt and equity in the ratio of 70:30. PGCIL has contributed for the equity of 30% of the project cost and the debt portion is funded from PSDF.
4. The Commission observed that the Government stipulates the terms and conditions while approving the grant and those terms and conditions are considered by the Commission while determining the tariff. In the absence of any such terms and conditions, the Commission's Regulations are applicable.
5. The learned counsel for BSPHCL prayed for one week's time to file reply in the matter.
6. The Commission directed the Respondents, including BSPHCL, to file reply by 26.11.2021, with an advance copy to the Petitioner, who shall file its rejoinder if any, by 10.12.2021. The parties shall ensure the completion of pleadings within the due dates mentioned and no extension of time shall be granted.
7. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

